

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).6071/2003

(From the judgement and order dated 27/11/2002 in RSA No. 2319/1994 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MAKHAN SINGH (D) BY LRS.

Petitioner(s)

VERSUS

KULWANT SINGH

Respondent(s)

(With appln(s) for exemption from filing O.T., directions, seeking addl. documents and prayer for interim relief and office report)

WITH S.L.P.(C) NO. 20286 of 2003

(With prayer for interim relief and office report)

Date: 18/07/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Ms. Kamini Jaiswal, Adv.
Ms. Shomila Bakshi, adv.

For Respondent(s)

Mr. S.S.Gulati, Adv.
Mr. K.Gulati, adv.
Dr. Kailash Chand, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Filing of the paper books is not dispensed with. However, informal paper books may be filed by the appellants which may not necessarily be printed.

Hearing of the appeals be expedited.

[SUMAN WADHWA]

[MADHU SAXENA]

COURT MASTER

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